

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM 31.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/315/IB/2018
NAME OF THE PETITIONER(S) : J. BHUVANESHWARI, J. JAYABALAN,
R. KALYANI KUMARI
NAME OF THE RESPONDENT(S) : AKSHAYA PVT LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE

REPRESENTATION BY WHOM

Mr. Aravind Pandian
1) Couns. Akshaya
Benjamin

Counsel for the
Respondent

2) S. Dhayaleswaran

Counsel for the
Applicant

ORDER

Counsels for both the parties are present. It has been submitted by the Counsel for the Corporate Debtor that without prejudice to the rights and contentions of his client it may be placed on record that as per the oral agreement arrived at between the parties the balance amount is Rs.20 lakhs to be paid to the Petitioner. However, the Petitioner has raised objection to the same stating that this agreement was arrived at between the parties on 03.06.2018 and thereafter he has also paid the interest for the period of three months.

In view of the submissions made by both the parties, a suggestion¹³ given by this Bench that Rs.22 lakhs may be paid by the Corporate Debtor in order to settle the matter.

However, the parties are at liberty to take steps for arriving at settlement before next date of hearing. Put up on **06.09.2018 at 10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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